

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 168 of 2016 IN
DFR No. 894 of 2016**

Dated: 24th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**M/s. National Engineering Industries Ltd. Appellant(s)
Versus
Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Mr. Sandeep
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Shashank Pandit for RVPNL

Mr. R.K. Mehta
Ms. Himanshi Andley
Mr. Abhishek Upadhyay for RERC

ORDER

**IA No. 168 of 2016
(*Appl. for condonation of delay*)**

There is 63 days delay in filing this appeal. In this application, the applicant has prayed that the delay be condoned.

It appears from the explanation that the delay is caused because the applicant was pursuing the review petition.

In the circumstances, delay is condoned. Application is disposed of.
Registry is directed to number the appeal and list the matter for admission
on 30.05.2016.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson